

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 494/TL/2024

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 24th May, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to transmission licence to POWERGRID South Olpad Transmission Limited.

And

In the matter of

**POWERGRID South Olpad Transmission Limited,
(erstwhile South Olpad Transmission Limited),
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited).**

Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110016.

Address for correspondence: C/o ED (TBCB),
Power Grid Corporation of India Limited,
Saudamini, Plot No.2, Sector -29,
Gurgaon-122001.

...Petitioner

Versus

**1. Central Transmission Utility of India Limited,
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001.**

**2. PFC Consulting Limited,
9th Floor, Wing-A, Statesman House,
Connaught Place, New Delhi-110001.**

**3. NTPC Renewable Energy Limited,
Room-408, NETRA Building, E-3,
Ecotech-II, Udyog Vihar, Greater Noida,
Gautam Buddha Nagar-201306.**

4. Gujarat State Electricity Corporation Limited,
Vidyut Bhavan, Race Course,
Vadodara, Gujarat-390007.

5. NHPC Limited,
NHPC Office Complex, RE Division,
Sector 33 Faridabad, Haryana.

6. Gujarat Industries Power Company Limited,
PO: Petrochemicals,
Gujarat.

7. Chhatisgarh State Power Distribution Company Limited,
CSPDCL, Post: Sundernagar,
Dangania, Raipur-492013.

8. Goa Electricity Deparement-WR,
Goa Electricity DeptCurti, Ponda-403401.

9. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhavan,
Racecourse Vadodara-390007.

10. Heavy Water Board,
O Floor, Vikram Sarabhai Bhavan,
Trombay, Anushaktinagar,
Mumbai-400094, Maharashtra.

11. HVDC Bhadrawati, PGCIL,
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.

12. HVDC Vindhyachal, PGCIL,
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.

13. M.P. Power Management Company Limited,
14, Shakti Bhawan, Rampur, Jabalpur-482008.

14. MSEDCL
Plot No 9, "Prakashgad",
A K Marg, Bandra East, Mumbai-400051.

15. ACB India Limited,
7th Floor, Corporate Tower, Ambience Mall, NH-8,
Gurgaon-122001, Haryana.

16. Torrent Power Limited,

Torrent Power Ltd. Naranpura Zonal Office,
Sola Road-380013, Ahmedabad.

17. Thermal Powertech Corporation India,

6-3-1090, Clock C, Level 2, TSR,
Towers, Rajbhavan Road,
Somajiguda, Hyderabad-500082, Telangana.

18. BARC,

Bhabha Atomic Research Centre,
Anushakti Nagar, Mumbai-400085, Maharashtra

19. GMR Warora Energy Limited,

Plot B-1, GMR Warora Energy Ltd,
Mohabala MIDC Growth Centre,
Post-Warora,
Dist-Chandrapur-442907,
Maharashtra.

20. HVDC Champa,

PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.

21. West Central Railway Head Office,

General Manager's Office,
Electrical Branch, Jabalpur-482001.

22. Western Railway,

Office of Chief Electrical Engineer Mumbai.

23. DB Power Limited- Untied,

Opp Dena Bank, C-31,
G- Block, Mumbai.

24. Chhattisgarh State Power Trading Company Limited,

2nd floor Vidyut Sewa Bhawan, Raipur.

25. TRN Energy Private Ltd-Untied,

7th Floor, Ambience Office Block, Gurugram.

26. Adani Power (Mundra) Limited,

Adani Corporate House, Shantigram,
Near Vaishnavdevi Circle, S G Road Ahmedabad-382421.

27. Raigarh HVDC Station,

RPT HVDC Office, Hebbal,

Bangalore-560094

28. Arcelor Mittal Nippon Steel India Limited,
27, AMNS House,
2TH KM Surat Hazira road,
Hazira-394270, Gujarat.

29. Central Railway,
Pcee's office 2nd floor Parcle Building CSMT,
Mumbai-400001.

30. Dadra and Nagar Haveli and Daman an Power Distribution Corporation Limited,
1st & 2nd Floor,
Vidyut Bhavan, NexSilvassa & Daman.

31.MPSEZ Utilities Limited,
3rd Floor,
Adani Corporate House, Ahmedabad.

...Respondents

Parties present:

Shri Vikas Kumar, SOTL
Ms. Priyadarshini, Advocate, PFCCL
Shri Deepak Kumar, PFCCL
Shri Akshayvat Kislay, CTUIL
Shri Ranjeet Rajput, CTUIL

ORDER

The Petitioner, POWERGRID South Olpad Transmission Limited (erstwhile South Olpad Transmission Limited) (hereinafter referred to as “the Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to implement the inter-state transmission system namely “Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part B” (hereinafter referred to as “Project”) on a Build, Own, Operate and Transfer basis, consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) that are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Establishment of 2x1500 MVA, 765/400 kV GIS S/s at a suitable location South of Olpad (between Olpad and Ichhapore) with 2x330 MVAR, 765 kV & 1x125 MVAR, 420 kV bus reactors • 765/400 kV, 1x1500 MVA ICT-2 Nos. (7x500 MVA single phase units including one spare unit) • 765 kV ICT bays- 2 Nos. • 400 kV ICT bays- 2 Nos. • 330 MVAR, 765 kV bus reactor-2 Nos. • 125 MVAR, 420 kV bus reactor-1 No. • 765 kV reactor bay- 2 Nos. • 765 kV line bay- 4 Nos. • 400 kV reactor bay- 1 No. • 400 kV line bay- 4 Nos. • 110 MVAR, 765 kV, 1-ph reactor (spare unit for line/bus reactor)-1 No. Future Provisions: Space for • 765/400 kV ICT along with bays- 4 Nos. • 765 kV line bays along with switchable line reactors –8 Nos.	24 months from SPV acquisition (15/10/2026)	21.89%	Elements at sl. no. (1), (2), (3) and (4) or that at sl. no. (1), (4), (5), & (6) are required to be commissioned simultaneously as their utilization is dependent on commissioning of each other.

	• 765 kV Bus Reactor along with bay: 2 Nos. • 765 kV Sectionaliser bay: 1- set • 400 kV line bays along with switchable line reactor – 8 Nos. • 400/220 kV ICT along with bays - 10 Nos. • 420 kV Bus Reactor along with bay: 3 Nos. • 400 kV Sectionalization bay: 1- set • 220 kV line bays: 18 Nos. • 220 kV Sectionalization bay: 1 set • 220 kV BC: 1 Nos. • Establishment of 2500 MW, $\pm$ 500 kV South Olpad (HVDC) [VSC] terminal station (2x1250 MW)			
2.	• Vadodara (GIS) – South Olpad (GIS) 765 kV D/C line • 2 Nos. of 765 kV line bays at Vadodara (GIS) for Vadodara (GIS) – South Olpad (GIS) 765 kV D/C line			
3.	240 MVAR switchable line reactors on each ckt at Vadodara (GIS) end of Vadodara (GIS) – South Olpad (GIS) 765 kV D/C line (with NGR bypass arrangement) • 240 MVAR, 765 kV switchable line reactor- 2 Nos. • Switching equipment for 765 kV line reactor- 2 Nos. • 1x80 MVAR spare bus reactor available at Vadodara (GIS) to be		31.29%	

	used as spare			
4.	LILO of Gandhar – Hazira 400 kV D/c line at South Olpad (GIS) using twin HTLS conductor with minimum capacity of 2100 MVA per ckt at nominal voltage		0.37%	
5.	- Ahmedabad-South Olpad (GIS) 765 kV D/c line 2 Nos. of 765 kV line bays at Ahmedabad S/s for Ahmedabad-South Olpad (GIS) 765 kV D/c line			
6.	240 MVAR switchable line reactors on each ckt at Ahmedabad & South Olpad (GIS) end of Ahmedabad-South Olpad (GIS) 765 kV D/c line (with NGR bypass arrangement) 240 MVAR, 765 kV switchable line reactor- 4 Nos. [2 for Ahmedabad end and 2 for South Olpad (GIS) end] - Switching equipment for 765 kV line reactor- 4 Nos. [2 for Ahmedabad end and 2 for South Olpad (GIS) end] 1x80 MVAR, 765 kV 1-ph spare line reactor – 1 No. (for South Olpad end) 1x80 MVAR, 765 kV 1-ph spare line reactor being implemented for Lakadia – Ahmedabad line (under Khavda Ph-II Part B scheme) at Ahmedabad S/s to be used as spare		46.45%	

Note:

- i. TSP of Vadodara S/s shall provide space for work envisaged at Sl. No. 2 & 3 given

- above
- ii. TSP of Ahmedabad S/s shall provide space for work envisaged at Sl. No. 5 & 6 given above
 - iii. The indicative total space requirement for the HVDC terminal station is 400 m x 300m. The AC switchyard connection and DC overhead line shall be from the 300 m side of the rectangular plot.
 - iv. TSP shall ensure that the width of the approach road and access road shall be at least 10 m for facilitating smooth transportation of HVDC equipment, including converter transformer, and with access road all around the space for HVDC.
 - v. TSP shall ensure that the spatial arrangement for the proposed space for the HVDC terminal and the layout proposed for the current AC GIS transmission scheme is such that:
 - a. Bus duct length required for interconnection between the AC GIS station and HVDC terminal is minimum to the extent possible in a linear manner.
 - b. The layout of the AC line termination gantries should be such that there is no crossing of present/ future AC lines and HVDC lines near the termination ends of both AC and HVDC yards.

2. The Petitioner has made the following prayers:

“a) Grant transmission licence to the Applicant; and

b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for “Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part B” as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC.

c) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case.”

Hearing dated 13.1.2025

3. During the course of the hearing held on 13.1.2025, the representative for the Petitioner submitted that provisions of the Transmission Licence Regulations have been complied with. Vide Record of Proceedings (hereinafter referred to as “the RoP”) for the hearing 13.1.2025, the parties were directed to file their respective replies and rejoinder. However, no reply has been filed by the Respondents despite notice. In addition, vide Record of Proceedings for the hearing dated 13.1.2025, CTUIL was directed to file the details of the Inter-Connecting Upstream and Downstream Transmission System and clarify the discrepancy between Schedule-1 and Schedule-2 of the TSA.

4. CTUIL, in compliance with the RoP dated 13.1.2025, vide affidavit dated 5.2.2025, has submitted as under:

i) Details of the upstream/downstream transmission system are as below:

S. No.	Particulars	Detail of the transmission system	STU/ISTS	Implementing Agency	Implementation Mode (RTM/TBCB)	Commissioning Schedule/ status
1	Upstream Transmission system (Which is facilitating sourcing of power towards South Olpad S/s)	- Creation of 765kV & 400kV bus sections-II at KPS3 with 3x1500MVA, 765/400 kV ICTs at Bus Section-II - KPS1 – Bhuj 765kV 2nd D/c line - KPS3 (Sec-II) – Lakadia 765kV D/c line Note: Other than the above system, direct Infeed of power to South Olpad S/s is coming from Vadodara (GIS) S/s which is existing, and Ahmedabad S/s which is under implementation by POWERGRID Khavda II-C Transmission Limited (PK2CTL) (a 100% wholly owned subsidiary of POWERGRID) with SCOD of 31.03.2025	ISTS	Khavda IV A Power Transmission Ltd. (Adani Energy Solutions Ltd.)	TBCB	30.08.2024 (SCOD)
2	Downstream transmission System (Which is facilitating dispersal of power from South Olpad S/s)	- Establishment of 4x1500 MVA, 765/400 kV & 2x500 MVA, 400/220 kV Boisar-II (GIS) S/s - South Olpad (GIS) – Boisar-II (GIS) 765kV D/c line - LILO of Navsari (New) – Padghe (PG) 765 kV D/c line at Boisar-II - Boisar-II (Sec-II) – Velgaon (MH) 400 kV D/c (Quad ACSR/AAAC/AL59 moose equivalent) line. - LILO of Babhaleswar – Padghe (M) 400 kV D/c line at Boisar-II (Sec-I) using twin HTLS conductor with a minimum capacity of 1700 MVA per ckt at nominal voltage.	ISTS	Khavda IV C Power Transmission Ltd. (Sterlite Grid 38 Ltd.)	TBCB	15.10.2026 (SCOD)
		Reconductoring of the balance portion of Padghe (M) – Boisar-II 400 kV D/c line (i.e., from LILO point up to Padghe(M)) corresponding upgradation of 400 kV bays at Padghe (M) as may be required	STU	MSETCL	-	In matching timeframe of the LILO of Babhaleswar – Padghe (M) 400 kV D/c line at Boisar-II (Sec-I)
		LILO of both circuits of Boisar-II – Velgaon 220 kV D/c line at Boisar-II (ISTS) S/s along with 4 Nos. 220 kV GIS bays at Boisar-II	STU	MSETCL	-	In matching timeframe of Boisar-II (ISTS) S/s.
		- Establishment of 2x1500 MVA, 765/400kV & 3x500 MVA, 400/220kV Pune-III (GIS) S/s - Boisar-II – Pune-III 765kV D/c	ISTS	Pune-III Transmission Ltd. (Adani Energy)	TBCB	19.11.2026 (SCOD)

S. No.	Particulars	Detail of the transmission system	STU/ISTS	Implementing Agency	Implementation Mode (RTM/TB CB)	Commissioning Schedule/ status
		line • LILO of Narendra (New) – Pune (GIS) 765kV D/c line at Pune-III • LILO of Hinjewadi-Koyana 400kV S/c line at Pune-III (GIS) S/s		Solutions Ltd.)		
		• LILO of both circuits of Jejuri-Phursungi 220kV D/c line at Pune-III S/s with HTLS conductor (twin zebra equivalent) along with reconductoring of balance line section viz. LILO point to Phursungi and LILO points to Jejuri with HTLS conductor (twin zebra equivalent) • Nanded City- Pune-III 220kV S/c line with HTLS conductor (twin zebra equivalent)	STU	MSETCL	-	In matching time-frame of Pune-III (ISTS) S/s

Note: As per Gazette notification no. CG-DL-E-06092023-248580 dt 29.08.2023, all the SPVs of Parts A, B, C & D of Khavda Ph-IV (7 GW) were to come in matching timeframe of 24 months from effective date. The matter was taken up in the meeting Chaired by JS (Transmission) on 30-08-2024 wherein it was decided that at least SPV handover of Package C (by REC) and Package B (by PFC) should be aligned on the same day. The same would also be informed in the forthcoming NCT meeting. The matter was subsequently discussed and noted in the 26th NCT meeting held on 06.01.2025.

ii) Discrepancy between Schedule-1 and Schedule-2 of the TSA:

As in line with amendment No. 3 dated 16.4.2024 to Request for Proposal (“RfP”) documents for the subject project, Schedule 1 of TSA was modified. However, the corresponding modification in Schedules 2 & 5 of the subject TSA was inadvertently left out. The same shall be regularised through the Corrigendum letter to the Transmission Service Agreement (TSA) of the Transmission System for Evacuation of Power from a potential renewable energy zone in the Khavda area of Gujarat under Phase-IV (7 GW).

5. Further, vide the Record of Proceedings for the hearing dated 13.1.2025, the Petitioner/PFCCL was directed to clarify whether the amended RfP was issued pursuant to the deletion of the 2X500 MVA ICTs in 16th NCT.

6. The Petitioner, in compliance with the RoP dated 13.1.2025, vide affidavit dated 25.1.2025, has submitted that pursuant to the Tariff-Based Competitive Bidding conducted by the Bid Process Coordinator, namely PFC Consulting Limited (hereinafter referred to as "PFCCL"), Power Grid Corporation of India Limited (hereinafter referred to as "POWERGRID") had emerged as the successful bidder. The Petitioner submitted its most competitive tariff bid after considering the various factors related to the tariff bid for the project. As the Petitioner is merely a bidder in the bidding process and is not a participant in the estimation of the levelized tariff as per CERC norms, the Bid Process Coordinator (PFCCL) would be in a better position to provide the requisite details.

Hearing dated 6.2.2025

7. During the course of the hearing held on 6.2.2025, the representative for the Petitioner submitted that the name of the Petitioner Company has been changed from 'South Olpad Transmission Limited' to 'POWERGRID South Olpad Transmission Limited', and in support thereof, has placed on record the relevant document(s) vide affidavit dated 25.1.2025. The learned counsel for the Respondent, PFCCL, sought time to file its response in the matter. Considering the submissions, the Commission permitted all the Respondents, including PFCCL, to file their replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

8. PFCCL, in compliance with the RoP dated 13.1.2025 vide affidavit dated 14.2.2025, has clarified that the RfP document was not amended following the deletion of the 2X500 MVA Interconnecting Transformers (ICTs) at the 765/400 kV sub-station as approved in the 16th Meeting of the Northern Region Constituents for

Transmission (16th NCT). PFCCL has further submitted that the bidding process was conducted in accordance with the approval of the Empowered Committee and no further revision of the RfP was necessitated, as the scope of the project stood duly aligned with the final approval at the time of bid submission.

Hearing dated 4.3.2025

9. During the course of the hearing, the representative of the Respondent, PFCCL, reiterated the submissions made in its affidavit dated 14.2.2025 and in addition, submitted that while approving the cost of the transmission scheme, the Right of Way (hereinafter referred to as "RoW") compensation was calculated based on the Government of Gujarat's Guidelines dated 31.12.2021. However, the Government of Gujarat subsequently issued revised RoW Guidelines on 1.3.2024, wherein the applicable RoW compensation was enhanced. It was submitted that the bidders have factored in the revised RoW compensation as per the latest policy prevailing at the time of bid submission, which has resulted in a higher tariff as compared to the initially estimated cost.

10. During the course of the hearing, the representative of CTUIL submitted that, insofar as the 2×500 MVA, 400/220 kV ICTs are concerned, the said elements were removed from the RfP and Schedule 1 of the TSA by way of Amendment No. 3 dated 16.4.2024. However, the corresponding modifications in Schedules 2 and 5 of the TSA were inadvertently omitted at that time and have since been incorporated through a corrigendum letter to the TSA dated 31.1.2025. Considering the above submissions, the Commission reserved the matter for order.

11. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, PFC Consulting Limited was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. CG-DL-E-06092023-248580 dated 4.9.2023 as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (hereinafter referred to as “TSP”) to establish the “Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part B” on a Build, Own, Operate and Transfer basis.

12. PFCCCL, in its capacity as the BPC, initiated the bid process on 19.10.2023 and completed the same on 15.10.2024 in accordance with the Guidelines. Power Grid Corporation of India Limited was selected as the successful bidder, having quoted the lowest transmission charges of Rs. 5566.86 million per annum in order to provide the transmission services to the beneficiaries of the transmission system.

13. The RfP was issued on 19.10.2023. At the RfP (Technical and Financial) stage, three bidders, namely, (i) Power Grid Corporation of India Limited, (ii) Adani Energy Solutions Limited (Formerly known as Adani Transmission Limited), and (iii) Sterlite Grid 25 Limited, submitted their offers. The RfP (Technical) bids of the bidders were opened by the Bid Opening Committee in the Central Electricity Authority on 24.4.2024 in the presence of a representative of the bidders. Based on the recommendation of the Bid Evaluation Committee (BEC), the RfP (Financial) Bids- Initial Price Offer of the bidders were opened on 23.7.2024. The Lowest Initial Price

Offer discovered (Best Deal) at the MSTC portal was Rs. 6974.00 million per annum.

The details of the quoted transmission charges by the bidders are given below:

Sr. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (in Rs. Million per annum)	Rank
1.	Power Grid Corporation of India Limited	6974.00	L1
2.	Adani Energy Solutions Limited	9511.26	L2
3.	Sterlite Grid 25 Limited	11,500.00	L3

14. As per Clause 3.5.1 of the RfP document, Initial Offers shall be ranked on the basis of ascending order for the determination of the qualified bidders. The bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or four bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their final offer.

15. The e-reverse auction among the three qualified bidders was conducted on the MSTC portal on 24.7.2024 and concluded on 25.7.2024 at 0314 hrs (IST). The following transmission charges, as quoted by each bidder, emerged:

Sr. No.	Name of the Bidder	Transmission charges from the Final Offer (in Rs. Million per annum)	Rank
1.	Power Grid Corporation of India Limited	5566.86	L1
2.	Adani Energy Solutions Limited	5580.82	L2
3.	Sterlite Grid 25 Limited	6870.01	L3

16. As per the Bid Evaluation Report dated 23.8.2024, Power Grid Corporation of India Limited is the successful bidder with the lowest quoted transmission charges of Rs. 5566.86 million per annum. BEC, vide its certificate dated 18.9.2024, has certified that the entire bid process has been carried out in accordance with the Guidelines

issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through the e-reverse auction are acceptable.

17. Consequent to its selection as the lowest bidder, a Letter of Intent (hereinafter referred to as “LoI”) was issued to Power Grid Corporation of India Limited by the BPC on 19.9.2024, which was accepted by Power Grid Corporation of India Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide Contract Performance Guarantee in favour of Central Transmission Utility of India Limited (CTUIL);
- (b) Execute Share Purchase Agreement and Transmission Service Agreement;
- (c) Acquire, for the Acquisition Price, a 100% equity share of South Olpad Transmission Limited (now known as POWERGRID South Olpad Transmission Limited) from PFCCCL along with all its related assets and liabilities;
- (d) Make an application to this Commission for adoption of transmission charges, as required under Section 63 of the Act; and
- (e) Apply to this Commission for the grant of a transmission licence;

18. Power Grid Corporation of India Limited has furnished the Contract Performance Guarantee (hereinafter referred to as “CPG”) in favour of Nodal Agency, i.e., CTUIL, for Rs. 100 crores on 15.10.2024 and has acquired a hundred per cent equity holding in South Olpad Transmission Limited (now known as POWERGRID South Olpad Transmission Limited) on 15.10.2024. The Petitioner entered into a Transmission Service Agreement (TSA) with CTUIL on 15.10.2024.

19. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act 2013. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

20. Section 15 (1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. Regulation 10 (1) of the Transmission Licence Regulations provided that in case the licensee has been selected for implementation of the project in accordance with the competitive bidding guidelines, the transmission

tariff in terms of the Transmission Service Agreement shall be adopted by the Commission under Section 63 of the Act. The Project under consideration has been identified for development under competitive bidding by a competent authority, and the selection of the Project developer, South Olpad Transmission Limited (now known as POWERGRID South Olpad Transmission Limited), has been certified to have been made in accordance with the Guidelines for competitive bidding.

21. Regulation 5 of the Transmission Licence Regulations, 2024 provides for the procedure for the granting of a transmission licence as under:

“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.

(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through email on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.

(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.

(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.

(6) *The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.*

(7) *In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.*

(8) *The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.*

(9) *The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant: Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application: Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.*

(10) *The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.*

(11) *The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.*

(12) *Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers,*

having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.

(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause(12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

22. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration by the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations, 2024. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL, and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to POWERGRID South Olpad Transmission Limited with respect to the transmission system as per the details given in paragraph 1 above.

23. The Petitioner made the Application as per Form-I and paid a fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the Respondent/beneficiaries. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, are Rs. 5566.86 million per annum. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

24. The Petitioner has published the notices on its website in Form-II in English and in the Vernacular language. The Petitioner has published the notices in Free Press Gujarat (English) and Divya Bhaskar (Gujarati Language) on 25.10.2024. In response to the above notice, Mr. A.P. Patel vide letter dated 15.3.2025 has filed its objection regarding the Section 68 approval granted by the Ministry of Power and Rule 12 of the Electricity Rules, 2005. According to the objector, while the complete route map indicating the revenue survey numbers, through which the transmission lines are proposed to pass, is available, the Project In-Charge of POWERGRID South Olpad Transmission Limited commenced excavation work prior to the expiry of the objection submission deadline, i.e., before 5.4.2025. The Project In-Charge did not provide the detailed route map to the local authorities, including the Village Accountant and the Collector, Vadodara, nor was such a map supplied at the time of the forcible service of the notice. A legal notice was served upon the Project In-Charge and the Managing Director of the Petitioner company on 1.3.2025 to stop the excavation work and to bring the agricultural land back to its original position.

25. In response to the above objection, the Petitioner, vide affidavit dated 12.4.2025, has submitted as under:

(a) The objection is not maintainable under the Transmission Licence Regulations. In compliance with Regulation 5 of the Transmission Licence Regulations, the Petitioner company published public notices in the *Divya Bhaskar* (Gujarati edition) and *Free Press Gujarat* newspapers on 25.10.2024, inviting objections or suggestions from the stakeholders within a period of 15 days from the date of publication. Additionally, the notice was also made available on the website of the Petitioner. However, no objection was received from the present Objector within the stipulated time. The present objection, having been filed beyond the prescribed time limit, appears to be an afterthought and not made in good faith.

(b) The objection filed by the objector does not pertain to the eligibility or conduct of the Petitioner in obtaining the transmission licence and has no nexus with the application submitted under the relevant provisions of the Transmission Licence Regulations. The objection, therefore, falls outside the scope of the present proceedings and is liable to be dismissed *in limine*.

(c) During the course of the hearing held on 13.1.2025, the Petitioner submitted that all formalities under the Regulations, including publication of public notices and compliance with the applicable bidding guidelines, had been duly completed. On 6.11.2024, the Central Transmission Utility of India Ltd. (CTUIL), after scrutiny of all relevant documents and compliance details, submitted its recommendation under Section 15(4) of the Act for the grant of a transmission licence.

(d) The transmission line in question, i.e., the 765 kV D/C Vadodara–South Olpad line, forms a critical component of the transmission scheme being implemented under the aegis of the Government of India for the evacuation of

renewable energy. The alignment of the transmission line was finalized only after undertaking detailed walkover and preliminary surveys, keeping in view technical, environmental, and social parameters.

(e) The land in dispute, bearing Revenue Survey No. 435, situated at Village Mavli, Taluka Dabhoi, District Vadodara, is jointly held by the Objector and five others. Prior to the initiation of work, the officials of the Petitioner visited the site and held a meeting with the concerned landowners, including the Objector, on 15.2.2025, wherein the project scope and compensation entitlements were duly explained. It was also informed by Mrs. Alpaben Priyakantbhai Patel that the land in question was being cultivated by Shri Devjibhai Patel ("the cultivator").

(f) Formal notices were issued to both the registered landowners and the cultivator. Notice No. 01/03, dated 18.02.2025, and Notice No. 01/11, dated 27.2.2025, were sent to Mrs. Alpaben Priyakantbhai Patel and Shri Devjibhai Patel. The said cultivator is not recorded as a landowner in the official record of 7/12 land.

(g) Subsequently, excavation work at location No. 18/6 commenced on 18.2.2025. However, on 20.2.2025, the work was interrupted by Shri Devjibhai Patel and a few local residents. Thereafter, officials of the PGCIL held conciliatory discussions with the landowners, and with the mutual consent, the work resumed on 27.02.2025 and the foundation was completed on 2.3.2025. At no point was any work carried out forcibly or in violation of due process. Therefore, the Objector's allegations regarding illegal work are baseless and factually incorrect.

(h) Under the law, the Objector is entitled to compensation only for the diminution in land value due to the tower base and Right of Way (RoW)

corridor. In this regard, the Petitioner has placed reliance on certain judicial pronouncements to substantiate its submissions. The Hon'ble Supreme Court in the case of *KSEB vs. Livisha* has held that erection of transmission lines does not amount to land acquisition and that compensation is limited to the diminution in land value. In the case of *PGCIL vs. Century Textiles*, the Apex Hon'ble Supreme Court reiterated that compensation for transmission line works is governed by the Central Guidelines and that disputes regarding compensation must be raised before the appropriate civil court. The Hon'ble Allahabad High Court in the case of *Akhtar Hasan* has held that the transmission works cannot be halted due to pending compensation issues. Further, reliance was placed on the Commission's order in *Nagapattinam–Madhugiri Transmission Ltd.*, where it was held that delays in the grant of transmission licence adversely affect interconnected generation projects, and timely execution must not be hindered

(i) In light of the above, the Petitioner has proceeded with the implementation of the Project in a lawful and transparent manner. Any further delay on account of such objections will adversely impact this Tariff-Based Competitive Bidding (TBCB) project, which is already operating within a compressed implementation schedule and is critical for the integration of upstream and downstream assets.

26. We have considered the submissions of the objector. The objector, Mr. A.P. Patel, has mainly submitted that the Petitioner did not disclose the route maps to the local authorities while finalizing the route alignment in terms of Section 68 approval granted by the Ministry of Power and Rule 12 of the Electricity Rules, 2005. It is noted that based on the recommendation of the Central Electricity Authority (CEA), Ministry

of Power, Government of India conveyed the prior approval under Section 68 (1) of the Act to the SPV, 'South Olpad Transmission Limited' for installation of the overhead transmission lines under the transmission scheme Transmission System for Evacuation of Power from a potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW). Section 68 of the Act provides that an overhead line shall, with prior approval of the Appropriate Government, be installed or kept installed above ground in accordance with the provisions of sub-section (2). It further provides that where any tree standing or lying near an overhead line or where any structure or other object which has been placed or has fallen near an overhead line subsequent to the placing of such line, interrupts or interferes with, or is likely to interrupt or interfere with, the conveyance or transmission of electricity or the accessibility of any works, an Executive Magistrate or authority specified by the Appropriate Government may, on the application of the licensee, cause the tree, structure or object to be removed or otherwise dealt with as he or it thinks fit. While disposing of an application, an Executive Magistrate or authority specified under that sub-section shall, in the case of any tree in existence before the placing of the overhead line, award to the person interested in the tree such compensation as he thinks reasonable, and such person may recover the same from the licensee. The Petitioner has submitted that the public notice dated 5.2.2025, referred to by the Objector, pertains to a separate proceeding under Section 164 of the Act and has no bearing on the present application under Sections 14 and 15. The Petitioner has undertaken all necessary engagements with landowners and cultivators and finalized the route alignment in accordance with the prescribed procedure. Therefore, the present objection is clearly barred by limitation, beyond the regulatory scope of the instant proceedings, and accordingly deserves to be dismissed. The Petitioner has further submitted that the land in question is jointly

held, and the Petitioner had undertaken engagement with all stakeholders, including the Objector and cultivator, prior to the commencement of work. Interruption of work by the cultivator was addressed through conciliatory measures, and the work resumed with mutual understanding.

27. It is noted that after the grant of transmission licence, the Petitioner will conduct the survey for the transmission lines under the Project in accordance with the provisions of Section 176 read with Sections 67 and 164 of the Electricity Act, 2003, as well as the applicable Works of Licensees Rules, as amended from time to time. The Petitioner is directed to consider the objection of Mr. Patel in accordance with law.

28. The Petitioner has served a copy of the Application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations. CTUIL, vide its letter dated 6.11.2024, has recommended the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 6.11.2024 are extracted as under:

“This has reference to the Transmission License Petition having Diary no. 778/2024 dated 22.10.2024 filled by M/s South Olpad Transmission Limited (SOTL) before Hon'ble Commission vide which M/s SOTL has requested CTU for issuance of its recommendation for grant of Transmission License for subject transmission scheme. In this regard, the following is submitted:

- 1) M/s South Olpad Transmission Limited (SOTL) has filed a petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license for " Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part B" project on Build, Own, Operate and Transfer (BOOT) basis as ISTS. The detailed scope of the transmission scheme is enclosed at Annexure-I.*

2) *M/s South Olpad Transmission Limited (SOTL) has mapped Nodal Agency i.e., CTUIL on the e-portal of Hon'ble Commission, to serve a copy of the application for the grant of Transmission License, for the above transmission system as per Section 15(3) of the Electricity Act, 2003 and Regulation 7(6) of Transmission License Regulations, 2024 for recommendation required u/s 15(4) of the Electricity Act, 2003 and Regulation 7(11) of Transmission License Regulations, 2024.*

3) *In reference to the Transmission Scheme " Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part B", the following is submitted:*

- (i) The government of India has set a target for establishing 500 GW non fossil generation capacity by 2030, which also includes 30 GW RE potential in the Khavda area of Gujarat under ISTS. The Phase-IV (Part A to E) transmission scheme has been planned to enable evacuation of additional 7GW (beyond 15GW) RE power from Khavda RE park.*
- (ii) The subject scheme (under Part B) broadly includes establishment of a new 765/400 kV GIS S/s at a suitable location near South of Olpad (between Olpad and Ichhapore) along with Vadodara (GIS) – South Olpad (GIS) 765kV D/C line, Ahmedabad – South Olpad (GIS) 765kV D/C line and LILO of Gandhar – Hazira 400kV D/c line at South Olpad (GIS).*

The transmission scheme alongwith other Ph-IV schemes will facilitate integration of additional 7 GW REZ in Khavda area (beyond 15 GW) under Ph-IV. The detailed scope of the transmission is enclosed at Annexure-I.

- (iii) The subject transmission scheme was discussed and agreed upon in the joint study meeting held amongst CEA, CTUIL and GRID-India on 20/04/2023 & 09/05/2023. Extracts of the minutes of the meeting is enclosed at Annexure-II.*

- (iv) The subject transmission scheme was agreed upon in the 19th Consultation meeting for Evolving Transmission Schemes in WR (CMETS-WR) meeting held on 30/05/2023. Extract of the minutes of the above meeting is enclosed at Annexure-III.*

- (v) The subject transmission system was discussed in 47th WRPC meetings held on 15/06/2023. Extracts of the minutes of the WRPC meeting is enclosed at Annexure-IV.*

- (vi) The subject transmission system was discussed and agreed upon in the 14th NCT meeting held on 09/06/2023. The extract of the minutes of the NCT meeting is enclosed at Annexure-V.*

- (vii) The Government of India, Ministry of Power, vide Gazette notification dated 04/09/2023 had appointed PFC Consulting*

Limited (PFCCL) as the Bid Process Coordinator (BPC) for the purpose of selection of Bidder as Transmission Service Provider (TSP) to establish the subject ISTS through Tariff Based Competitive Bidding (TBCB) process on build, own operate & transfer basis. Copy of Gazette notification is enclosed at Annexure-VI.

- 4) Pursuant to the process of competitive bidding conducted by the BPC, Power Grid Corporation of India Limited emerged as the successful bidder. Thereafter, the BPC issued a Letter of Intent in favour of Power Grid Corporation of India Limited on 19/09/2024. Subsequently, Power Grid Corporation of India Limited acquired South Olpad Transmission Limited on 15/10/2024, after execution of the Share Purchase Agreement (SPA) and completing all procedural requirements specified in the bid documents. The scheduled COD for the proposed ISTS scheme is 24 months from the effective date as per TSA i.e. by 15/10/2028.*
- 5) In line with Section 15(4) of the Electricity Act, 2003 and Regulation 5(9) of Transmission License Regulations, 2024, based on details furnished by M/s South Olpad Transmission Limited, CTU recommends the grant of transmission license to M/s South Olpad Transmission Limited for executing the transmission scheme as mentioned in Para-1 above."*

29. We have considered the submissions of the Petitioner, BPC, and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of SPVs, by 29.9.2024. Though, Lol was issued on 19.9.2024, BPC, vide its letter dated 15.10.2024 in terms of Clauses 2.15.2 of RfP, extended the date up to 15.10.2024 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of Nodal Agency (CTUIL) for an amount of Rs. 100 crores on 15.10.2024 and acquired a hundred per cent equity-holding in the applicant company on 15.10.2024 after

execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Power Grid Corporation of India Limited, acquired the SPV on 15.10.2024. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission licence on 22.10.2024.

30. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **3.6.2025**.

31. The Petitioner has undertaken that it shall implement the Project as per the provisions of the TSA. The Petitioner has also undertaken that the time overrun and cost overrun, if applicable, shall be claimed by the Petitioner in accordance with the applicable provisions of the TSA read with the provisions of the Act, the bidding documents, and the regulations of the Central Electricity Regulatory Commission.

32. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing, and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards

and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman-like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction, and testing of all equipment, facilities, components and systems of the Project shall be in accordance with Indian Standards and Codes issued by the Bureau of India Standards. In this regard, the Petitioner has submitted that it would implement the Project as per the provisions of the TSA i.e., Articles 16.4, 5.1.1 and 5.4. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

33. The Petitioner, vide its affidavit dated 25.1.2025, has informed that the name of the Petitioner company has been changed from 'South Olpad Transmission Limited' to 'POWERGRID South Olpad Transmission Limited' with effect from 20.1.2025. The certificate of change of name from 'South Olpad Transmission Limited' to 'POWERGRID South Olpad Transmission Limited' dated 20.1.2025 issued by Registrar of Companies, IMT Manesar, Haryana, has been placed on record. Accordingly, the name of the Petitioner has been changed to 'POWERGRID South Olpad Transmission Limited', and the same has been taken on record.

34. The Petition shall be listed for the hearing on **5.6.2025**.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Harish Dudan)
Member

sd/-
(Jishnu Barua)
Chairperson